

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH: SMC-2' NEW DELHI**

**BEFORE SHRI N. K. BILLAIYA, ACCOUNTANT MEMBER
AND
MS SUCHITRA KAMBLE, JUDICIAL MEMBER**

I.T.A. No. 3778/DEL/2019 (A.Y 2015-16)

(THROUGH VIDEO CONFERENCING)

Suman Gupta B-8, Parvana Vihar, Sector-9, Rohini, Delhi AHRPG4843M (APPELLANT)	Vs	ACIT Circle-38(1) Civic Centre, Delhi (RESPONDENT)
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Appellant by	Sh. Vikas Gupta, CA
Respondent by	Mr. Farhat Khan, Sr. DR

Date of Hearing	22.02.2021
Date of Pronouncement	22.02.2021

ORDER

PER SUCHITRA KAMBLE, JM

This appeal is filed by the assessee against order dated 12.02.2019 passed by CIT(A)-13, New Delhi for assessment year 2015-16.

2. Before us, the Ld. AR submitted that the assessee moved an application to resolve the pending issue through Direct Tax "Vivad se Vishwas Scheme" (VSV) Act, 2020. The assessee filed Declaration Form No. 1 & 2. As per the application dated 22.02.2021 filed by the assessee, the Ld. AR submitted that the Form No. 5 dated 17.02.2021 (Order for full and final settlement of Tax Arrear u/s 5(2) of The Direct Tax Vivad Se Vishwas Act, 2020) from the concerned authority was also received by the assessee.

3. In view of the aforesaid facts and after considering the submissions of the assessee, we dismiss the appeal of assessee as withdrawn. The appeal of the assessee is dismissed as withdrawn.

4. In the result, the appeal of the assessee is dismissed.

Order pronounced in the open court in presence of both the parties on this 22ND day of February, 2021.

**Sd/-
(N. K. BILLAIYA)
ACCOUNTANT MEMBER**

**Sd/-
(SUCHITRA KAMBLE)
JUDICIAL MEMBER**

Dated: 22/02/2021
*R. Naheed **

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR

ITAT NEW DELHI

